## RE. OATH-TAKING BY MEMBERS VIS-A-VIS ISSUE OF NOTIFICA-TION BY LAW MINISTRY

Papers laid

SHRI M. KALYANASUNDARAM (Tamil Nadu); You permitted me to raise a point . . .

SHRI A. G. KULKARNI (Maharashtra): I want to make a submission. You must take your seat. Then only I can do it.

SHRI M. KALYANASUNDARAM: Mr. Chairman, you permitted me to raise a point of order . . .

SHRI A. G. KULKARNI: Unless you sit, how can I make my submission?

SHRI M. KALYANASUNDARAM: Sir, I am on a point of order. The newly elected Members of this House appeared with the certificate of the Election Commission for taking oath. But they were not given oath on the plea that the Law Ministry has not issued the notification

MR. CHAIRMAN: May I inform the hon. Member . , .

SHRI M. KALYANASUNDARAM: Sir, let me make my submission. . .

MR. CHAIRMAN: When I am standing, ypu should resume your seat. I have told you that this is very important. You cannot speak when I am standing. If you have any such complaint you must bring it to my notice. This is not a point of order on the conduct of business of the House. Please read the rules on point of order. Point of Order are on the conduct of the business of the House, and not on any ancillary matter. I would not enter into an argument.

## RE. CHAIR'S RIGHT TO ORDER ANY PART OF PROCEEDINGS OFF RECORD-contd.

SHRI A. G. KULKARNI; Sir, I have to submit something in this regard. I wil] submit if you allow me. Sir, a reference was made here to the decision by the Vice-Chairman, whoever he was, and I was not there.

The decision by the Vice-Chairmaa is to direct the Reporters not to takt down. Sir, with respect to the colleagues in the Opposition, I would like to say that this is the usual practice to control the House an^ wherever it is possible, this is always done. In this, Sir, the Vice-chairman is not going beyond either the rules or the conventions.

MR. CHAIRMAN: That is right. I have already ruled that whatever be the ruling of the Vice-Chairman in my absence, it will always have my support because he has to conduct the House and I am not there to advise him or to control him or to do any of those things. Otherwise, the business of the House will become nugatory. Now, Papers to be laid on the Table of the House. Yes, Mr. Pranab Mukherjee.

## PAPERS LAID ON THE TABLE

I. Audit Report on the Accounts of the Coffee Board Bangalore, for General Fund (1977-78) and Pool Fund (1976-77) and related piper.

II. Report ana Accounts (1978-79) of the Silk and Rayon Textiles Export
Promotion Council Bombay and Related Paper.

## श्री शिव चन्द्र शा: सभापति जी, मेरा प्वांइट म्राफ म्रार्डर है..

THE MINISTER OF COMMERCK AND STEEL AND MINES (SHRI PRANAB MUKHERJEE); Sir. I beg to lay on the Table: -

- I. A copy (in English and Hindi) of the Audit Report on the Account\* of the Coffee Board, Bangalore, for (1977-78)General Fund and Pool Fund (1976-77), together with a state ment giving reasons for the delay in laying the document. [Placed in Lib rary. See Nos. LT-928/80 and LT-957/ 801.
- II. A copy (in Enghsh and Hindi) of the Twenty-fifth Annual Report and Accounts of the Silk and Rayon